

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No.3862/2018
M.A. No. 4312/2018**

This the 11th day of October, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. Perdeep Kumar,
Junior Artist, Group 'B',
Aged about 49 years,
S/o Shri Tara Chand,
R/o C-138, Sector 40, Noida-201303, UP.
2. Manoj Kumar,
Junior Artist, Group 'B',
Aged about 49 years
S/o Late Shri Braham Saroop,
R/o WZ-158, Naraina, New Delhi-110028.
3. Archana Sharma,
Junior Artist, Group 'B',
Aged about 52 years,
D/o Shri Amar Nath Sharma,
R/o BA-21A, Janak Puri,
New Delhi-110058.
4. Raj Kumar Panwar,
Junior Artist, Group 'B',
Aged about 54 years
S/o Late Shri R.S. Panwar,
R/o E-9, Indira Gandhi Marg,
East Vinod Nagar,
Delhi-110091.
5. Sangeeta Kaushik,
Studio Astt., Group 'B',
Aged about 52 years,
S/o Shri G.S. Mishra,
R/o B-1B/34, Janak Puri,
New Delhi-110058.
6. Mohan Singh,
Studio Astt., Group 'B',

Aged about 46 years,
S/o Shri Chandu Lal,
R/o H.No.4367, Gali Bahuji,
Katra Lekhram,
Pahari Dhiraj, Delhi-110006.Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
New Secretariat, I.P. Estate,
New Delhi.
2. The Principal Secretary,
Training & Technical Education,
Govt. of NCT of Delhi, New Delhi.
3. The Principal,
College of Art,
Directorate of TTE,
Govt. of NCT of Delhi,
Tilak Marg, New Delhi.Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for applicants.

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2. For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

OA No.3862/2018

3. The applicants who are presently working as Junior Artists and Studio Assistants in the respondent No.3, College of Art, filed the OA seeking the following reliefs :-

- “a) To declare the action of respondents in not upgrading the post of Junior Artist/Studio Assistant to the level of Lecturer as per the recommendations of Madan Committee, Govt. of India order dated 12.12.1988, 09.10.1991 and recommendations of 7 Members Committee dated 09.05.2017 as illegal and arbitrary and direct the respondents to upgrade the post of Junior Artist/Studio Assistant at par with Lecturer for all purposes.
- b) To declare the action of respondents in not providing suitable promotional avenues to the applicants Junior Artist/Studio Assistant at par with other cadres by upgrading and redesignating their post as Lecturer from due date with all consequential benefits as illegal, arbitrary and unjustified and direct the respondents to create promotional avenues for applicants as per the recommendations of expert committee and by following the same methodology as followed while upgrading and redesignating the post of Draughtsman, Demonstrator, Foreman etc.
- c) To declare the action of respondents in not creating promotional avenues for applicants by integrating the cadre of Junior Artist/Studio Assistant with cadre of Lecturer as illegal and arbitrary and pass appropriate directions for creating suitable promotional avenues for applicants cadre.
- d) To award exemplary costs in favour of the applicants.
- e) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case”.

4. It is submitted that the applicants made number of representations including Annexures-A/7 (Colly) ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexures-A/7 (Colly) representations of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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